



2026:AHC:3528

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 41630 of 2025

Vikramjeet

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Raj Kamal

Counsel for Opposite Party(s) : Binod Kumar Tripathi, Dharmendra
Pratap Pal, G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicant, Sri Yagvalkya Pandey, learned AGA for the State-Respondent, Sri D. P. Pal, learned counsel for the informant and perused the record.

The present bail application has been moved on behalf of accused-applicant seeking enlargement on bail in Case Crime No. 145 of 2025, under Sections 118(2), 115(2), 118(1), 74, 296 of the Bharatiya Nyaya Sanhita, 2023, and Section 7/8 of POCSO Act, Police Station Jasrana, District Firozabad.

Learned counsel for the applicant argued that the accused-applicant is innocent and he has been falsely implicated in this case crime number. Learned counsel for the applicant further submits that in the FIR only omnibus allegation has been levelled and no specific role has been assigned to the applicant. He submits that the allegation of molestation by the applicant is concocted and has been levelled due to ulterior motive. He submits that there is no independent witness of the alleged incident. There is variation in the statement of the witness recorded by the Investigating Officer, which belies the prosecution story. He submits that in the present case, charge-sheet has been filed and the applicant is not required any custodial interrogation. In the medical report, no grievous injury has been shown on the body of the victim. The applicant is languishing in jail since 10.06.2025. He submits that the applicant has no criminal antecedent to his credit He submits that there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, the bail

has been prayed for.

Learned AGA has vehemently opposed the prayer of bail, but could not dispute the above submissions raised by learned counsel for the applicant.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is **allowed**.

Let the accused-applicant, **Vikramjeet**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 7, 2026

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(Ashutosh Srivastava,J.)